



2024:KER:17142

WP(C) NO. 8526 OF 2024

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IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

TUESDAY, THE 5TH DAY OF MARCH 2024 / 15TH PHALGUNA, 1945

WP(C) NO. 8526 OF 2024

PETITIONER/S:

ASHISH A.S.
AGED 22 YEARS
S/O. SOMAN UNNI PILLAI, CHITHIRA, PANAYAMCHERRY,
ANCHAL P.O., ANCHAL, KOLLAM, PIN - 691306

BY ADVS.
S.VINOD BHAT
ANAGHA LAKSHMY RAMAN
V.NAMITHA
GREESHMA CHANDRIKA.R

RESPONDENT/S:

- 1 UNION OF INDIA
REPRESENTED BY THE SECRETARY, MINISTRY OF HOME
AFFAIRS, NEW DELHI, PIN - 110001
- 2 STATE OF KERALA
REPRESENTED BY THE SECRETARY, MINISTRY OF HIGHER
EDUCATION, THIRUVANANTHAPURAM, PIN - 695001
- 3 KERALA UNIVERSITY
SENATE HOUSE CAMPUS, PALAYAM, THIRUVANANTHAPURAM
REPRESENTED BY REGISTRAR, PIN - 695304
- 4 THE CHANCELLOR
UNIVERSITY OF KERALA KERALA RAJ BHAVAN, KERALA
GOVERNOR'S CAMP-P.O., THIRUVANANTHAPURAM, KERALA,



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INDIA,, PIN - 695099

- 5 VICE CHANCELLOR
UNIVERSITY OF KERALA SENATE HOUSE CAMPUS, PALAYAM,
THIRUVANANTHAPURAM, PIN - 695034

- 6 ADDL. R6. KERALA UNIVERSITY UNION,
REPRESENTED BY ITS GENERAL SECRETARY, UNIVERSITY
STUDENTS CENTRE, PMG JUNCTION, TRIVANDRUM IS SUO MOTO
IMPLEADED AS ADDITIONAL 6TH RESPONDENT AS PER ORDER
DATED 01.03.2024.

BY ADVS.

Thomas Abraham,SC (KU)

S.PRASANTH

S.GOPAKUMARAN NAIR (SR.) (K/258/1973),

SRI.P.SREEKUMAR - R4, SRI.RIYAL DEVASSY, GP,

SRI.M N MANMADAN, CGC-R1

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON
05.03.2024, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



P.V.KUNHIKRISHNAN, J

W.P.(C.) No. 8526 of 2024

Dated this the 5th day of March, 2024

JUDGMENT

The above writ petition is filed with following prayers :

- i. Issue a writ of mandamus or such other writ or order directing respondents to remove Ext.P1 logo or emblem used for the Youth Festival 2024 of the third respondent.*
- ii. Petitioner undertakes to produce English Translations of the exhibits.*
- iii. Grant such other reliefs as this honourable court may deem fit. "[sic]*

2. Today, the learned counsel appearing for the petitioner produced a note to the Registrar by the Vice Chancellor in which it is stated that the Kerala University Students' Union is directed to remove 'INTIFADA' from all



banners, posters, fliers, social media handles etc. issued or operated in connection with the Kerala University Youth Festival.

3. In the light of the above note, the prayers in this writ petition are infructuous. But I make it clear that if anybody is aggrieved by the above order, they are free to challenge the same in accordance with law.

With the above observation, this writ petition is closed.

Sd/-

**P.V.KUNHIKRISHNAN
JUDGE**

SKS



APPENDIX OF WP(C) 8526/2024

PETITIONER EXHIBITS

Exhibit P1 **TRUE COPY OF LOGO/EMBLEM WITH CAPTION AND TAGLINE**

Exhibit P2 **TRUE COPY OF OUTLINE MAP OF ISRAEL**

Exhibit P3 **TRUE COPY OF LETTER DATED NIL SENT BY THE PETITIONER TO 4TH RESPONDENT**

Exhibit P4 **TRUE COPY OF LETTER DATED NIL SENT BY THE PETITIONER TO 5TH RESPONDENT**

RESPONDENT ANNEXURES

ANNEXURE R3(a) **The true copy of the explanation from Director, Department of Student Services dated 29/02/2024**

ANNEXURE R3(b) **The true copy of the explanation from the Chairman, Kerala University Union dated 02/03/2024**